

Misc. Crl. (bail) Case No.412/2020

19-11-2020

Case record received on transfer for disposal.

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused persons namely Dildar Hussain and Abdul Ali who were arrested and detained in Tezpur jail Hazot in connection with Tezpur P.S. case No. 1585/2020 (corresponding G.R. Case No. 2563/2020) U/s 420/406/395 of IPC.

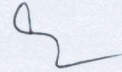
Perused the case diary which was called for in connection with Misc. Crl. (Bail) Case No.392/20. Also heard Id. Counsel for both the sides.

On perusal of the materials available in the case diary I am of the considered view that the accused persons do not deserve to be granted bail at this stage of investigation.

Consequently, the prayer for bail for the accused person stands rejected.

Let the case record be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)  
Additional Sessions Judge  
Sonitpur, Tezpur

CD sent to O/c TSP S. through P.I. Tezpur. 19.11.20